

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CA No. 28/2018
IN
CP No.27/02/2013
(Decided matter)
RT CP No.63/Chd/CHD/2016**

**Under Section 74 (2) of the
Companies Act, 2013**

In the matter of:

M/s Ind-Swift Ltd., having
its registered office at 781,
Industrial Area Phase-II,
Chandigarh160102.

.....Applicant-Company

Order delivered on : 31.01.2018

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the applicant : 1. Ms. Eshna Kumar, Advocate.
2. Mr. P.K. Mittal, Advocate.
3. Mr. Manish Singh, Advocate.

ORDER (Oral)

CA No. 28/2018

After arguing the case for some time, the learned counsel for the applicant-company seeks and permitted to withdraw the instant application with liberty to avail appropriate remedy, if so advised.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 31, 2018

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